

LOK SABHA

STARRED QUESTION NO. 219

TO BE ANSWERED ON 31st JULY 2017

DIRECT BENEFIT TRANSFER IN KEROSENE

†*219. SHRI SHRIRANG APPA BARNE:
SHRI VINAYAK BHAURAO RAUT:

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether the Government has launched the Direct Benefit Transfer in Kerosene (DBTK) in 39 districts with effect from 1st April, 2016 and if so, the details thereof;
- (b) whether there is any proposal to implement DBTK in all districts across the country, and if so, the details thereof, State/ UT-wise;
- (c) the details of the cases of black marketing/diversion, smuggling, misuse of subsidy and kerosene under PDS reported from various States in the recent past along with action taken by the Government against the offenders for each of these offences separately and to provide subsidised kerosene to targeted beneficiaries, State/UT-wise;
- (d) whether the quota of kerosene has reportedly lapsed on account of non-lifting by some States, if so, the details thereof and the reasons therefor; and
- (e) whether the Government has received requests from various States for restoration of lapsed quota of kerosene and if so, the details thereof along with the action taken by the Government in this regard?

ANSWER

पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री धर्मेन्द्र प्रधान)

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 219 BY SHRI SHRIRANG APPA BARNE & SHRI VINAYAK BHAURAO RAUT TO BE ANSWERED ON 31st JULY, 2017 REGARDING "DIRECT BENEFIT TRANSFER IN KEROSENE".

(a) & (b) The Direct Benefit Transfer in PDS Kerosene (DBTK) Scheme, 2016 has been implemented with effect from 01.04.2016. Jharkhand has become the first State in the country to implement DBTK in all the 24 districts of the State. The Ministry of Petroleum and Natural Gas is regularly following up with the States/Union Territories (UTs) and has requested them to join DBTK Scheme. The States of Karnataka, Haryana, Telangana and Nagaland have responded favourably by undertaking voluntary cut in their PDS SKO allocation and applicable cash incentive is released from time to time depending on the receipt of proposals from the State Government.

The following States/UTs have become Kerosene free –

- (i) Haryana,
- (ii) Punjab,
- (iii) Chandigarh,
- (iv) Daman & Diu,
- (v) Delhi

(c): In order to check the black marketing/ diversion of PDS kerosene, the Central Government have made provisions in the Kerosene (Restriction on Use and Fixation of Ceiling Price) Order, 1993, issued under the Essential Commodities Act, 1955 which stipulates that dealers have to sell PDS Kerosene at a price fixed by the Government or OMCs and have to prominently display stock-cum-price board at the place of business including the place of store at a conspicuous place. Under this Control Order, State Governments are empowered to take action against those indulging in black-marketing and other irregularities.

PDS Kerosene supplies to Kerosene dealers are done on Ex-MI (Marketing Installation) basis by Public Sector Oil Marketing Companies (OMCs). Further distribution of PDS kerosene within the State to the ration card holders through ration shops/retailers is controlled and monitored by the State Government. The State Civil Supplies Authorities carry out inspection at Kerosene dealers to ensure that the product is delivered through the fair price shops to the intended beneficiaries.

Field Officers of OMCs inspect the Kerosene Dealerships and check for irregularities like non-observance of Government/OMCs regulations, over charging, unauthorized purchase and stock variation. In case of any irregularities, action is taken as per the Marketing Discipline Guidelines (MDG).

OMCs have a web portal which enables public access to the movement of PDS Kerosene tank trucks. It provides details of the tank truck movement carrying PDS Kerosene from their Dispatch Units/Depots/ Installations to the various dealers along with their names, invoice number, quantity of product, time of dispatch, tank truck number, etc. on the websites on real time basis.

Public Sector OMCs have reported that based on the inspections conducted by them and reports received from respective District/State Authorities, 40 cases of irregularities like adulteration, black marketing, diversion and irregularities in distribution of PDS kerosene were detected during the last two years and current year (April-June, 2017). State/UT-wise details of cases of irregularities detected and action taken thereon during said period are annexed as Annexure- I.

(d): State-wise details of the quota lapsed during 2015-16, 2016-17 and 2017-18 (upto 1st Quarter) are given in Annexure-II.

(e): Requests for extension of time for restoration of lapsed SKO quota received from the States/UTs from time to time, are examined, and extension of time for lifting is granted on the merits of the case. During the the year 2016-17, extension of time to uplift lapsed quota was granted by this Ministry to the State of Jammu and Kashmir and Mainpur on account of bad wheather conditions, road closure and law and order situation in these States.

State/UT-wise details of Action Taken against the Kerosene Dealers on account of irregularities/malpractices during the last three years and current year upto June, 2017

	Name of the States/UTs	Total number of cases of malpractices / irregularities A=B+C+D	Terminated	Suspended	Subjudice
		A	B	C	D
1	Andaman and Nicobar Islands UT	0	0	0	0
2	Andhra Pradesh	2	0	2	0
3	Arunachal Pradesh	0	0	0	0
4	Assam	0	0	0	0
5	Bihar	0	0	0	0
6	Chandigarh union territory	0	0	0	0
7	Chhattisgarh	2	0	0	2
8	Dadra and Nagar Haveli UT	0	0	0	0
9	Daman and Diu union territory	0	0	0	0
10	Delhi	0	0	0	0
11	Goa	0	0	0	0
12	Gujarat	2	0	2	0
13	Haryana	3	0	3	0
14	Himachal Pradesh	0	0	0	0
15	Jammu and Kashmir	0	0	0	0
16	Jharkhand	2	0	2	0
17	Karnataka	9	0	9	0
18	Kerala	1	0	1	0
19	Lakshadweep union territory	0	0	0	0
20	Madhya Pradesh	0	0	0	0
21	Maharashtra	2	0	2	0
22	Manipur	0	0	0	0
23	Meghalaya	0	0	0	0
24	Mizoram	0	0	0	0
25	Nagaland	0	0	0	0
26	Odisha	3	0	3	0
27	Puducherry union territory	0	0	0	0
28	Punjab	3	0	3	0
29	Rajasthan	0	0	0	0
30	Sikkim	0	0	0	0
31	Tamil Nadu	0	0	0	0
32	Telangana	3	0	3	0
33	Tripura	0	0	0	0

34	Uttar Pradesh	7	0	7	0
35	Uttarakhand	0	0	0	0
36	West Bengal	1	0	1	0
	Total	40	0	38	2

State/UT-wise PDS Kerosene quota lapsed during the last two years and the current year (in KL)				
	NAME OF STATE	2015-16	2016-17	2017-18 upto 1st Quarter
1	Andaman & Nicobar Islands	18	292	10
2	Andhra Pradesh	34642	34149	1662
3	Arunachal Pradesh	19	138	71
4	Assam	335	1434	72
5	Bihar	2004	5402	483
6	Chandigarh	2138	0	0
7	Chhattisgarh	13128	13713	5524
8	Dadra & Nagar Haveli	5	-2	0
9	Daman and Diu	2	276	132
10	Delhi	0	0	0
11	Goa	102	1990	216
12	Gujarat	314	306	59
13	Haryana	17761	30325	0
14	Himachal Pradesh	53	170	19
15	Jammu and Kashmir	1108	5183	3172
16	Jharkhand	2109	694	992
17	Karnataka	25597	27278	5016
18	Kerala	36	-1	-12
19	Lakshadweep	0	1	768
20	Madhya Pradesh	9698	15116	2759
21	Maharashtra	12255	45707	636
22	Manipur	67	5825	-1248
23	Meghalaya	45	190	36
24	Mizoram	32	-1	0
25	Nagaland	-4	6077	900
26	Odisha	4630	9334	528
27	Puducherry	59	12	96
28	Punjab	2131	12038	0
29	Rajasthan	13638	15630	13348
30	Sikkim	-5	-3	24
31	Tamil Nadu	1	-12	0
32	Telangana	4413	21504	690
33	Tripura	-1	38	4
34	Uttar Pradesh	925	657	921
35	Uttarakhand	176	536	134
36	West Bengal	1455	605	1294
	GRAND TOTAL	148885	254599	38308